

(2020) 08 RAJ CK 0056

In the Rajasthan High Court

Case No : Criminal Miscellaneous Bail Application No. 6761 Of 2020

Kalla @ Karua @ Laxman

APPELLANT

Vs

State Of Rajasthan And Ors

RESPONDENT

Date of Decision : 06-08-2020

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Arms Act, 1959 — Section 3, 25

Citation : (2020) 08 RAJ CK 0056

Hon'ble Judges : Pankaj Bhandari, J

Bench : Single Bench

Advocate : Harsh Vardhan Sharma, S, S Mahla

Final Decision : Allowed

Judgement

1. Petitioner has filed this bail application under Section 439 of Cr.P.C.
2. F.I.R. No.61/2019 was registered at Police Station Saipau, District Dholpur for offence under Section 3/25 of Arms Act.
3. It is contended by counsel for the petitioner that the matter is triable by First Class Magistrate. Petitioner has remained in custody for about one year and five months. Conclusion of trial will take time.
4. Learned Public Prosecutor has opposed the bail application.
5. I have considered the contentions.
6. Considering the contentions put forth by counsel for the (2 of 2) [CRLMB-6761/2020] petitioner, I deem it proper to allow the bail application.
7. This bail application is accordingly allowed and it is directed that accused petitioner shall be released on bail provided he furnishes a personal bond in the sum of Rs.1,00,000/- (Rupees One Lac only) together with two sureties in the sum of Rs.50,000/- (Rupees Fifty Thousand only) each to the satisfaction of the

learned trial court with the stipulation that he shall appear before that Court and any court to which the matter is transferred, on all subsequent dates of hearing and as and when called upon to do so.

8. A copy of this order be sent to concerned S.H.O. for recording this condition in the Village Crime Record Book so that in the event of petitioner's repeating offence, S.H.O. can move the Court for cancellation of bail.